

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)**

LOK SABHA

**UNSTARRED QUESTION NO. 4280
TO BE ANSWERED ON 28.03.2017**

Children Homes

4280: SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any proposal to set up children homes for the development and care of mentally retarded children in the country;
- (b) if so, the details thereof and the number of such children homes set up by the Government during each of the last three years and the current year, State-wise including Jharkhand;
- (c) whether the Government is aware of reports indicating that the mentally retarded children are not getting proper care in the children homes in some States; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

(MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT)

(SHRI KRISHANPAL GURJAR)

(a) & (b) The Ministry of Women and Child Development is implementing a Centrally Sponsored Integrated Child Protection Scheme (ICPS) for the improvement in the well being of children in difficult circumstances. Under ICPS, financial assistance is provided to States/UTs for, inter-alia, setting up and maintenance of various types of Child Care Institutions (CCIs) including Children Homes. Additional financial support is provided to the institutions having children with special needs, including those who are mentally or physically challenged. A separate home for such children is set up in a situation where there are large number of children with special needs in a district or group of districts. The State/UT wise details is **annexed**. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of Juvenile Justice (Care and Protection of Children) Act, 2000/2015, and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of neglect.”

(c) & (d) Two (2) incidents of mismanagement of institutions being run for the mentally retarded children have come to the notice of the Ministry. The Chief Commissioner for Persons with Disabilities (CCPD), a statutory body under the Ministry mandated to take steps to safeguard the rights of persons with disabilities, took up the matter with the concerned authorities for corrective action including personal visit to one of the two places.

The number of Unit/Homes for children with special needs run by the States/UTs and supported under ICPS (as on 22.03.2017)

S. No.	States / UTs	Unit/Home for Children with Special needs
1	Gujarat	2
2	Himachal Pradesh	4
3	Haryana	6
4	Jammu & Kashmir	2
5	Karnataka	6
6	Kerala	3
7	Maharashtra	1
8	Mizoram	3
9	Punjab	4
10	Puducherry	5
11	Rajasthan	5
12	Sikkim	1
13	Tripura	4
14	Tamil Nadu	4
15	Uttar Pradesh	19
16	West Bengal	23
	Total	94